

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

INDEX

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O.A/T.A No. O.A 42/2007
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SECTION OFFICER (Judl.)

Debika
21.9.17

GENERAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:

O A D D E R S H E E T.

1. Original Application No. 42/07
2. Misc Petition No. /
3. Contempt Petition No. /
4. Review Application No. /

Applicant(S) Smt. Bipinapami Goswami VS Union of India & Ors

Advocate for the Applicant(S) S. Sarma, Ms. B. Deka

H.K. Das

Advocate for the Respondent(S) Case. Mr. M.K. Mazumdar
KVS.

Notes of the Registry	Date	Order of the Tribunal,
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1. Application is in form
of Model P. F. P. No. 50/.

12.2.2007 Present: The Hon'ble Mr.K.V.Sachidanandan
Vice-Chairman.

286925895

D. 12.2.07

Dr. Registrar

R.D. 12/2/07

Copies of the petition, for issue notice are received with enclosures.

R.D.

The Applicant, the Vice-Principal, KV, Khanapara has been temporarily deputed to KV, Golaghat to act as Principal I/C until further orders which is challenged in this O.A. Mr.S.Sarma, learned counsel for the Applicant submits that the Applicant is subjected to heart attack and medically she is not fit to carry out the said order. Further, the transfer order is not based on legal principles not asking her consent for that.

Mr.G.Baishya, learned Sr. C.G.S.C. appeared for the Respondent No.1. Considering the issue involved I direct the Applicant to serve a copy of the O.A. to the

Contd.
12.2.2007

Standing counsel for the KVS within one week from today. Let the case be posted after two weeks. By that time Standing counsel for the KVS shall take instruction and submit before this Court on admission.

*Received copy
14.2.07*

order dt. 12/2/07
issuing to learned
advocates for both
the parties.

23/2/07

Post the case on 28.02.2007. In the interest of justice, this Court direct that status quo as on today shall be maintained till the next date.

Vice-Chairman

/bb/

28.2.07. The applicant is presently working as Vice-Principal, KV, Khanapara. He was transferred to K.V. Golaghat and on the ground of his illness she could not join there, as submitted before this Tribunal.

I have heard Mr. H. K. Das learned counsel for the applicant and Mr. M.K. Mazumdar learned Standing counsel for the KVS. When the matter came up for hearing the learned counsel for the respondents has submitted that in pursuance of the interim order dated 12.2.07 a speaking order has been passed by the respondent which has submitted by the learned counsel for the respondents wherein it is stated that in the transfer order of the applicant some alternative arrangement has been made and the applicant is retained there. The copy of the order be kept on record. The applicant has got the relief. The O.A. is dismissed as infructuous accordingly.

Member

Vice-Chairman

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Ce
Member

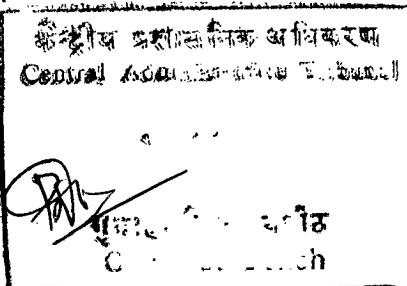
Vice-Chairman

lm

22.3.07

Copy of the
order handed
over to the LIAO.
for the papers
etc

Received copy
Hridip Das
28.3.07



BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Title of the case : D.A. No. 42 of 2007

BETWEEN

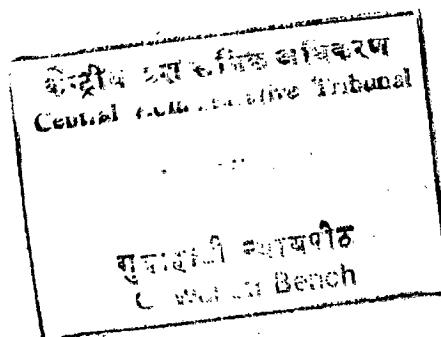
Smt. Binapani Goswami Applicant.

AND

Union of India & ors Respondents.

SYNOPSIS

The applicant is presently holding the post of Vice-Principal KV Khanapara and she joined the said post on being transferred from KV, EAC Upper Shillong and joined the post on 23.8.06 on medical ground. The applicant surprised to receive the impugned office order dated 22.1.07 deputing her to KV, Golaghat as in-charge Principal. It is stated that the respondents while issuing the order of deputation have not taken any consent from the applicant and she was completely unaware of the fact that she will be deputed to KV, Golaghat by the respondents. It is further stated that the action of the respondents is an unilateral action without the consent of the applicant. The applicant ventilating her grievances submitted a representation dated 30.1.07 before the concern authority but same yielded no result in positive. Hence this application seeking redressal of her grievances.



12

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL

GUWAHATI BENCH

Title of the case :

O.A. No. 42 of 2007

BETWEEN

Smt. Binapani Goswami Applicant.

AND

Union of India & ors Respondents.

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Filed by : *Dr*

Regn. No. :

File : d:\private\binapani

Date : 12/2/07

Filed by:-
The Applicant
through
Bordone Devi
Advocate
12/2/07

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

(An application under section 19 of the Central
Administrative Tribunal Act.1985)

O.A.No. 42 of 2007

BETWEEN

Smt. Binapani Goswami
W/o Sri A.K.Sarma
R/o Beltola, Guwahati-28.

..... Applicant.

- AND -

1. Union of India represented by
Secretary to the Govt. of India,
Ministry of Human Resource
New Delhi.
2. The Commissioner
Kendriya Vidyalaya Sangathan
18th Institution Area
Swahid Jet Singh Marg,
New Delhi.
3. The Asstt. Commissioner
Kendriya Vidyalaya Sangathan,
Regional Office, Jawahar Nagar,
Guwahati-22.
4. The Principal
Kendriya Vidyalaya
Khanapara, Guwahati-22.

..... Respondents.

DETAILS OF THE APPLICATION

1. THE PARTICULARS AGAINST WHICH THIS APPLICATION IS MADE:

This application is directed against the office order dated 22.1.07 issued by the Assistant Commissioner KVS deputing the applicant to KV Golaghat to act as In-Charge Principal. This application is also directed against the



action of the respondent in not considering the representation.

2. LIMITATION:

The applicant declares that the instant application has been filed within the limitation period prescribed under section 21 of the Central Administrative Tribunal Act.1985.

3. JURISDICTION:

The applicant further declares that the subject matter of the case is within the jurisdiction of the Administrative Tribunal.

4. FACTS OF THE CASE:

4.1. That the applicant is a citizen of India and as such she is entitled to all the rights, privileges and protection as guaranteed by the Constitution of India and laws framed thereunder.

4.2. That the applicant is presently holding the post of Vice-Principal KV Khanapara and she joined the said post on being transferred from KV, EAC Upper Shillong and joined the post on 23.8.06 on medical ground. The applicant during her service tenure had occasion to serve various hard stations in NE Region and prior to her present posting she was posted as Vice Principal in KV EAC Upper Shillong. During the annual transfer of 2006-2007 the applicant who was posted at KV EAC upper Shillong made an application dated 27.4.06 for her transfer to Guwahati in the prescribed format as per the KVS Rules.



The applicant in her said application dated 27.4.06 while requesting for such transfer highlighted the facts firstly that her husband who is a retired person is presently residing at Guwahati and secondly while indicating her own medical condition she also indicated her need in looking after her ailing and orthopadically disabled 80 years old mother. In fact her case was recommended by the authority concern and noticing such compelling circumstances the competent authority issued the office order dated 8.8.06 transferring her from KV, EAC upper Shillong to KV, Khanapara.

Copies of the application dated 27.4.06 and office order dated 8.8.06 are annexed herewith and marked as Annexure-1 & 2.

4.3. That pursuant to the aforesaid Annexure-2 office order dated 8.8.06 the applicant joined the post of Vice Principal of KV Khanapara on 23.8.06 and she is continuing as such till date.

4.4. That the applicant immediately on joining of the post of KV Khanapara on the next day i.e. on 24.8.06 received an office order dated 18.8.06 whereby she was deputed to KV, Nepa Borapani as in-charge Principal. The applicant immediately on receipt of the said order apprised the authority concern that on medical ground she was transferred from KV, EAC upper Shillong to KV, Khanapara and also she apprised the said authority regarding Annexure-2

order dated 8.8.06. The said authority concern considering the facts placed by the applicant immediately issued an order dated 1.9.06 by which the aforesaid order dated 18.8.06 was cancelled.

Copies of the orders dated 18.8.06 and 1.9.06 are annexed herewith and marked as Annexure-3 & 4.

4.5. That the applicant begs to state that the Kendriya Vidyalaya Sangathan is presently opening a new school at Golaghat area for which building construction is supposed to be completed by the end of Feb'2007. The Deputy Commissioner Golaghat on 19.12.06 issued a communication to the Commissioner KVS to take over the school building in the first week of Feb'2007.

A copy of the said communication dated 19.12.06 is annexed herewith and marked as Annexure-5.

4.6. That the applicant begs to state that on 25.1.07 she suddenly fell sick and for which she could not attend her office and accordingly and immediately 27.1.07 she intimated the matter to the Principal KV, Khanapara praying for leave on medical ground.

Copy of the said application dated 27.1.07 is annexed herewith and marked as Annexure-6.

4.7. That the Asstt. Commissioner Regional office Guwahati on 24.11.05 issued an order deputing the applicant

to KV No.2 Tezpur as in-charge Principal which was followed by the movement order dated 9.12.05. It is stated that prior to issuance of the said order the consent of the said order of deputation consent from the applicant was sought for and she gave her consent for such deputation and accordingly she performed her duty as in-charge Principal at KV NO.2 Tezpur for few months and she was again posted back to her place of posting at Upper Shillong.

Copies of the office order dated 24.11.05 and the movement order dated 9.12.05 of the instant are annexed herewith and marked as Annexure- 7 & 8.

4.8 That the applicant thereafter surprised to receive the impugned office order dated 22.1.07 deputing her to KV, Golaghat as in-charge Principal. It is stated that the respondents while issuing the order of deputation have not taken any consent from the applicant and she was completely unaware of the fact that she will be deputed to KV, Golaghat by the respondents. It is further stated that the action of the respondents is an unilateral action without the consent of the applicant. Had there been any such occasion seeking her consent for the said deputation, having regard to the present health conditions she would have refused the same but in the instant case the respondents have not provided her the reasonable opportunity of placing her say in the matter. The applicant having faced such a situation made a representation dated 30.1.07 to the Asstt. Commissioner requesting her retention in the present place of posting.

The applicant in her said representation also expressed her unwillingness to accept the deputation.

Copies of the impugned order dated 22.1.07 and the representation dated 30.1.07 are annexed herewith and marked as Annexure-9 & 10 respectively.

4.9 That the applicant begs to state that as stated above during her service tenure she had occasion to serve various stations including hard stations and at no point of time she raised any grievance regarding any of such transfer orders. The respondents however during the last two years subjected the applicant to frequent transfer compelling her to register her grievance through the aforesaid representation dated 30.1.07 which in fact has not been taken into consideration by the respondents. The respondents without taking into consideration the representation submitted by the applicant issued a communication dated 5.2.07 requesting her to take over the temporary building from the District Administration, Golaghat.

A copy of the said communication dated 5.2.07 is annexed herewith and marked as Annexure-11.

4.10. That the applicant begs to state that under compelling circumstances she had to submit her Annexure-1 application for transfer requesting her posting at Guwahati from Upper Shillong and it was only on 23.8.06 she joined her present place of posting at KV Khanapara at which she is continuing till date. The present health condition of the



applicant in fact does not permit her to leave station as presently she is undergoing medical treatment. It is noteworthy to mention here that due to such a situation even she has not yet fully fit to resume her duty at present place of posting not to speak of resuming duty outside the station. It is stated that the respondents knowing fully well about the facts, issued the impugned order deputing the applicant outside the station that too without her consent and as such the impugned orders dated 22.1.07 and 5.2.07 are liable to be set aside and quashed.

4.11. That the applicant begs to state that for posting an employee on deputation, consent for the employee concern is a condition precedent and such action can not be an unilateral act. It is emphatically stated that at no point of time the applicant was provided with an opportunity to place her willingness regarding acceptance of offer of deputation. In fact the respondents of their own have issued the order of deputation without disclosing anything regarding the same to the applicant.

It is further stated that as stated above the purpose of deputing the applicant to Kendriya Vidyalaya, Golaghat is not for an academic interest rather same is a purely administrative work i.e to take over the unfinished school building constructed for KVS. The taking over part of the house building can very well be done by the administrative staff of the KVS without requiring the service of the applicant that too on deputation. It is stated that the proposed KV, golaghat may require another few months to be a full fledged school and for which there

may not be possibility of requiring service of the applicant at this stage.

4.12 That the applicant begs to state that at present she has got a few years of service left in her credit and as per the KVS Guidelines she is required to be placed at her home station which she is holding. The respondents however without taking into consideration such Guideline have issued the impugned orders and as such same are not sustainable in the eye of law.

4.13 That the applicant begs to state that placing her say as well as the willingness she submitted the Annexure-10 representation before the authority concern but the same is yet to be replied to. On the other hand the respondents are issuing various office orders compelling her to accept the deputation against her will and consent and as such she has now left with no option than to ventilate her grievance before this hon'ble tribunal through this application with a prayer to allow her to remain posted at KV, Khanapara i.e her present place of posting.

4.14 That the applicant having regard to the facts and circumstances of the case and apprehending release from her present place of posting has come under the protective hands of this hon'ble tribunal. The applicant having regard to the urgency of the matter and the eminent threat on her has prayed for an appropriate direction from this Hon'ble Tribunal restraining the respondents from releasing the applicant from her present place of posting during the pendency of this Original Application.



5. GROUNDS FOR RELIEF WITH LEGAL PROVISION :-

5.1 For that the action/inaction on the part of the respondents in issuing the impugned orders is not sustainable in the eye of law and liable to be set aside and quashed.

5.2 For that the respondents have acted illegally in issuing the impugned order dtd. 22/1/2007 deputing the applicant to Kendriya Vidyalaya, Golaghat without taking her consent is per-se illegal and arbitrary and same depicts total non-application of mind by the respondents and as such same is liable to be set aside and quashed.

5.3 For that the applicant who is at the verge of retirement has been subjected to frequent transfer and as such the further repetition made by the respondents by issuing the impugned order is not maintainable and as such same is not sustainable in the eye of law and liable to be set aside and quashed.

5.4 For that the respondents have failed to take into consideration various guidelines issued by the respondents streamlining the matter pertaining to transfer and posting while issuing the impugned orders and as such same are liable to be set aside and quashed.

5.5. For that in any view of the matter the impugned action of the respondents are not sustainable in the eye of law and liable to be set aside and quashed.

The applicant craves leave of the Hon'ble Tribunal to advance more grounds both legal as well as factual at the time of hearing of the case.

6. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has exhausted all the remedies available to them and there is no alternative remedy available to him.

7. MATTERS NOT PREVIOUSLY FILED OR PENDING IN ANY OTHER

COURT:

The applicant further declares that he has not filed previously any application, writ petition or suit regarding the grievances in respect of which this application is made before any other court or any other Bench of the Tribunal or any other authority nor any such application , writ petition or suit is pending before any of them.

8. RELIEF SOUGHT FOR:

Under the facts and circumstances stated above, the applicant most respectfully prayed that the instant application be admitted records be called for and after hearing the parties on the cause or causes that may be shown and on perusal of records, be grant the following reliefs to the applicant:-

8.1. To set aside and quash the impugned orders dtd. 22/1/2007 and 5/2/2007.



8.3. To allow the applicant to remain posted at her present place of posting i.e. K.V. Khanapara.

8.3. Cost of the application.

8.4. Any other relief/reliefs to which the applicant is entitled to under the facts and circumstances of the case and deemed fit and proper.

9. INTERIM ORDER PRAYED FOR:

Pending disposal of this application the applicant prays for an interim order restraining the respondents from releasing the applicant from her present place of posting i.e. K.V., Khanapara during the pendency of this application by suspending the impugned orders dated 22/1/2007 and 5/2/2007.

10.

11. PARTICULARS OF THE I.P.O.:

1. I.P.O. No. : 28 Gc 925 895
2. Date : 20.1.07
3. Payable at : Guwahati.

12. LIST OF ENCLOSURES:

As stated in the Index.



VERIFICATION

I, Smt. Binapani Goswami, W/o Sri A.K.Sarma, aged about ... years, resident of Beltola, Guwahati, Dist. Kamrup, Assam, do hereby solemnly affirm and verify that the statements made in paragraphs 4:2, 4:11..... are true to my knowledge and those made in paragraphs 4:1, 4:3-4:10..... are also matter of records and the rest are my humble submission before the Hon'ble Tribunal. I have not suppressed any material facts of the case.

I am the applicant in the instant application and as such well convergent with the facts and circumstances of the case and also competent and authorised by the other applicant to sign the verification.

And I sign on this the Verification on this the 12th day of Feb. of 2007.

Binapani Goswami

Signature.

H.Q. Bldg No. 51 Delhi 17/3/2006		12 V Dated 21	13 - 07/03/06	10 F.I. 2/IV/L/11/12/2006
S. No. 11 March A.M.		Dated 26.4.06		
KENDRIYA VIDYALAYA SANGATHAN APPLICATION FOR TRANSFER OR REQUEST 2006-2007 (READ INSTRUCTIONS BEFORE FILLING UP)				
1. Name: <input checked="" type="checkbox"/> (Sh./Smt./Kum.)				
B I P G O S I W A M I				
2. Date of Birth				
0 1 0 4 9 5 1 0				
Age as on 31.3.2006 <u>56</u> Years <u>0</u> Months				
3. i) Post held : <u>VICE PRINCIPAL</u>				
ii) Date of appointment in present post. : <u>27-06-05</u>				
4. Date from which posted at the Vidyalaya/Station in the present post. : <u>27-06-05</u>				
5. Station where spouse is working. : <u>RETIRED, GUWAHATI</u>				
6. Have you given the Declaration regarding the Employment and place of Posting of spouse : <u>N. A</u>				
7. Ground for transfer				
Category		Division Code		
P W S		1 2		
8. Have you furnished the requisite medical certificate? : <u>N. A</u>				
9. Type of disease certified in M.C. : <u>N. A</u> (Fill up appropriate code)				
Attested  Advocate.				

10. Choice Station

Sl.No	Station	Code No	Region Name	Code No
1.	GUWAHATI	251	GUWAHATI	10
2.				
3.				
4.				
5.				

11. (i) Completion of 3 years continuous stay in NER and hard station or 2 years in very hard stations as on 30.6.2006 excluding the period of absence (Yes/No) NO.
- (ii) Completion of 5 years elsewhere as on 31-03-06 excluding the period of absence (Yes/No) NO.

12. Details of last 03 transfers, if any.

Post	Name of KV	Region	Period		Reason(s) for transfer
			From	To	
T.G.T.	BORJHAR	GUWAHATI	29-08-84	12-09-84	4
P.G.T.	KITANAPARA	GUWAHATI	13-09-84	25-06-05	4
V.P	UPPER SHILLONG	GUWAHATI	27-06-05	Till Date	

13. Narrate the compelling Ground for seeking the transfer (in 50 words):-

My presence at home to arrange my daughter's marriage is essential. I have to look after my retired husband who is a chronic rheumatic patient. Climate of Shillong does not suit his health. Moreover I have to look after my 80 years old orthopaedically disabled & high diabetic mother on humanitarian ground. Since my posting at Shillong, I am also suffering from respiratory problem and joint pain. My transfer to Guwahati will solve my problems and enable to render dedicated service to K.V.S.

I, Shri/Smt./Kum. BINA PANI GOSWAMI do hereby affirm that the information given in the column No. 1 to 13 of the application are correct and medical certificate and declaration furnished is/are bonafide. I understand that wrong/suppressed information shall render me liable for disciplinary action.

Place:

Date:

Signature

Name Mrs. Bina Pani Goswami

Designation Vice Principal

14. Remarks/Recommendations of the Chairman VMC /Principal(in case of Vice-Principal):

*Recommended
Case is genuine*

AMZ

Sig. Of Chairman, VMC/ Principal

Principal

15. (To be filled up by the office of Regional Office)

क.वि. K.V. पूर्णक RAC

कार शिलांग, Upper Shillong

Board(s) Result of Kendriya Vidyalaya(s), in which he has served or serving in the capacity of Principal/Principal Grade II/Vice Principal

Academic Year	Board Result of KV(s)		Avg. Board Result of the Region(Annual)	Result of the
	Secondary level	Sr.Sec. level		
2000-2001				
2001-2002				
2002-2003				
2003-2004				
2004-2005				

16. Remarks/Recommendations, if any, for transfer:

Sig. of Asstt.Commissioner, KVS (RO)

Date:

Place:

MEDICAL CERTIFICATE

(To avoid disqualification, please do NOT use abbreviation, fill in CAPITAL LETTERS Only. Please do not attach any enclosure)

Name of Patient:-

Address:-

Date:-

I, Dr. with Medical Council
Registration No. hereby Certify that Sh/Smt/Ms.....
..... Aged Sex Son/daughter or
Shri/Smt..... is suffering from the
disease/diseases with the details as follows and that treatment of this disease
is not at all available at this station or its Vicinity:

A) IN CASE OF CARCINOMA:-

1. Name of Carcinoma with site affected;
2. Date when it was detected first;
3. Brief Histo-Pathological report with reference No. & Dates;
4. T.N.M. classification(if applicable)
5. Evidences in support of uncontrolled growth;
6. Evidences in support of Metastasis;
7. Condition of neighboring or surrounding structures;
8. Treatment being continued in brief;
9. Full name of surgery/surgeries in connection with dates;

B) IN CASE OF RENAL FAILURE:

1. Name of disease causing Renal failure;
2. Evidences in support of Chronic Irreversible changes;
3. Number of Dialysis done with dates;
4. Single or both Kidneys are involved;
5. Any surgery including renal transplantation done or not;

C) IN CASE OF LOSS OF MUSCLE POWER

1. How many extremities are affected;
2. Grading of muscle Power at Present;
3. Grading of Muscle Power at the onset of disease;
4. Duration of loss of muscle power;
5. Any recovery after the onset till date;
6. Most Direct cause of loss of Muscle Power;

D) IN CASE OF HEART DISEASE:

1. Name of the disease;
2. Date of first detection;
3. Coronary artery By-Pass Grafting surgery done or not;

If Yes, please mention

- a) Date
b) Name of Doctor/Surgeon
c) Name of Hospital
- E) - Thalassemia) See instructions issued vide letter
F) - Parkinsons disease) No.F.1-1/2004-2005/KVS(E.II/III) dt.
G) - Motor-Neuron Disease) 29.9.2003

(Signature of the Competent Authority)

Name:
Name of the Department:
Name of Hospital:
Place:
Date:
Seal

(13)

DECLARATION

(Kindly fill the information in the capital letters, strike out whichever is not applicable)

I,....MRS..BINA..PANI..GOSWAMI.....solemnly declare
that my spouse Sh./Smt..A.RU.N..KUMAR.SARMAH...is
presently Retired employed at/under orders of transfer
to.....(Place)as.....(De
signation)in.....(Dept./Unit/Branch)since.....
.....(Date). His/Her full office address with name & designation of
immediate superior/detail of self-employment is/are as follows.

Name and Office/Registered Business Or Professional Address of spouse	Name & Address of immediate Superior Office or Registration No. of Business/Profession
.....
.....
.....


Signature of employee

Name..Mrs..Bina..Pani..Goswami

Designation..Vice.....Principal ..

12

SPEED POST

KENDRIYA VIDYALAYA SANGATHAN
 18, INSTITUTIONAL AREA
 SHAHEED JEET SINGH MARG
 NEW DELHI-110016

No. F.7-2/2006-KVS(Estt-I)

Date : 8.8.2006

OFFICE ORDER

The following Vice-Principals of Kendriya Vidyalayas are hereby transferred on their own request with immediate effect :-

Sl. No.	Name of Vice-Principal	KV where working	KV where transferred
(1)	(2)	(3)	(4)
1.	Ms. Grace C.D.	Hassan	DRDO Bangalore
2.	Shri Om Prakash	Bellary	No. 2, Golconde
3.	Smt. KCM Mary	No. 1, Palakkad	Coimbatore
4.	Smt. B.P. Goswami	EAC Upper Shillong	Khanapara
5.	Smt. Swapna Rahman	Missamari	Borjhar
6.	Shri V. Subba Rao	Picket	No. 1, Vizag.
7.	Shri S.J. Basha	No. 1, Vizag.	Picket
8.	Shri A.K. Bhatia	No. 1, STC Jabalpur	No. 1, Chakeri Kanpur
9.	Shri G. Jha	No. 1, Raipur	Dipatoli Ranchi
10.	Smt. Kamaljit Agnihotri	No. 1, AFS Adampur	No. 1, Jalandhar
11.	Smt. Kanta Devi Rani	No. 1, Jalandhar	IIT Kanpur
12.	Shri N.R. Singh	No. 1, Udhampur	No. 1, Roorkee
13.	Shri S.K. Tripathi	AFS Barrackpore	No. 1, STC Jabalpur
14.	Shri R.S. Upadhyay	CRPF Durgapur	No. 4, Varanasi (PG)

(RAJVIR SINGH)
 DY. COMMISSIONER (PERS.)

Copy to :-

1. Individual concerned.
2. The Principal, Kendriya Vidyalaya concerned (Col. No.3) - with the request to relieve the individual concerned within 15 days from the date of issue of this order with the instructions to join duty immediately, where they have been transferred. The date of relieving of the respective Vice Principal may also be intimated to this office as well as concerned Regional Office immediately by Speed Post.
3. The Principal, Kendriya Vidyalaya concerned (Col. No.4) - with the request to intimate the date of joining of the individual concerned to this office as well as Regional Office concerned immediately by Speed Post.
4. The Assistant Commissioner, KVS, Regional Office concerned.
5. Personal File/Office Order File.

Attested

Attestation

- 20 -

कार्यालय संख्या 8-11/2005/कार्यालय/पुठो/8551-55

कार्यालय आदेश

Office Order

श्री/सुश्री

उप-प्राचार्य के बिंदि

Sh./Smt./Kt. B. P. G. ~~Chowdhury~~ Vice-Principal, K.V. ^{Upper Shillong}, ~~Khanapara~~ is hereby temporarily deputed to K.V. NEPA, ~~Barrapani~~ to act as Incharge Principal until further orders. _____ के प्रभारी प्राचार्य के रूप में कार्य करने के लिए प्रतिनिधित्व किया जाएगा तक अगले आदेश तक अथवा नियमित प्राचार्य के कार्यभार अहम करने सके इत्यादि से लो भी नहीं हो।

Illy deputed to K.V. NEPA, ~~Barrapani~~ to act as Incharge Principal until further orders or till a regular Principal joins whichever is earlier.

उन्हें नियमित विद्या सम्भव हो दें। केंद्रीय _____ परिषद्

He/She is directed to report for duty at K.V. NEPA, ~~Barrapani~~

सेवा में,

Mrs. B. P. ~~Goswami~~, Vice-Principal,
Kendriya Vidyalaya,
Upper Shillong, ~~Khanapara~~,

(उपर्युक्त विद्यालय के लिए)

परिषद् द्वारा

प्रतिलिपि copy to :

01. प्राचार्य के बिंदि _____ रा. अनुरोध है कि वे विद्यालय में विद्यार्थी के लिए अनुरोध है कि वे विद्यालय में विद्यार्थी के लिए

Principle, K.V. ^{Upper Shillong}, ~~Khanapara~~ He/She is requested to relieve Sh. ~~Goswami~~ _____ प्राचार्य को इस अनुरोध के साथ कार्यमुक्त करे विद्यार्थी के लिए अनुरोध है कि वे विद्यालय में विद्यार्थी के लिएVice-Principal of his/her Vidyalaya with the instruction to report for duty at KV NEPA ~~Barrapani~~ immediately.

02. प्रबंधक, विंग प्रोफेसर, केंद्रीय _____ स. अनुरोध है कि वे श्री/सुश्री _____

The Chairman, VMC, KV NEPA, ~~Barrapani~~ He/She is requested to _____

कार्यभार अहम करने की सूचना इस दायीतय के लिए

of joining of Sh./Smt./Kt. B. P. G. ~~Chowdhury~~ in the Vidyalaya.

03. उपायुक्त (कार्यालय), कार्यालय सं. (पुठो), मुख्य मिनिस्टर का द्वारा 04.08.2006

Dy. Commissioner (Personnel), KVS (Hqrs.), New Delhi for _____

कार्यालय सं. (स्थान) के संदर्भ में सूचनाएं letter No. 18-4/06-KVS (Estt.-I) dated 04.08.2006

Shri B. P. G. Chowdhury
Shri B. P. G. Chowdhury

संसाधन अधिकारी

Attested

Sri
Advocate.

for
24.8.06.

KENDRIYA VIDYALAYA SANGATHAN
REGIONAL OFFICE : KHANAPRA
GUWAHATI ; 781 027

No. F.8-11/2005-KVS(GR)/9961-72

Dated : 01.09.2006.

OFFICE ORDER

Temporary deputation of the following Vice-Principals ordered vide this office order of even number dated 18-08-2006 is hereby cancelled

SL No.	Name of Vice Principal & Kendriya Vidyalaya where working	Deputed to K.V.
1	Mrs B. P. Goswami, KV, Khanapara	NEPA Barapani
2	Shri B. R. Dhage, KV, Happyvalley	Tengavalley
3	Mrs, S. Rahman, KV, Borjhar	Panbari

Loan

(U. N. Khawaray)
Assistant Commissioner

Copy to :-

- 1. Individual concerned
- 2. The Principal, Kendriya Vidyalaya concerned.
- 3. The Chairman, VMC Kendriya Vidyalaya, NEPA/Tengavalley/Panbari for information please.

Assistant Commissioner

Attested

Srin
Advocate.

GOVERNMENT OF ASSAM
OFFICE OF THE DEPUTY COMMISSIONER : GOLAGHAT
NO.GP.57/2006/7 Dated Golaghat the 19th December 2006

To

Mr. Ranglal Jamuda, IAS
Commissioner,
Kendriya Vidyalaya Sangathan,
18 Institutional Area, Shahid Jit Singh Marg
New Delhi-110016

Sub

Establishment of Central School at Golaghat, Assam.

Sir.

In continuation of my letter NO.GP.57/2006/6 dtd. 4th December/2006 I have the honour to inform you again that the building for functioning of the Central School at Golaghat will be ready for all respect by 31st January 07

I would therefore like to request you to authorize your personnel to take over the building in the 1st week of February/07

Yours faithfully
(D.K. Goswami)
Deputy Commissioner
Golaghat

Land
2/21/12

Shri Bhupri

6
27/12

Afforessa

Dr. J. C. D.
 1890

To,

The Principal,
Kendriya Vidyalaya, Khanapara

Dated : 27.01.07

Sub: - Information regarding absence

Respected sir/madam,

I have the honour to inform you that I am suffering from acute bronchial asthma since 21 st January, 2007 and I am under medical treatment. Therefore, I am unable to attend my duties since 25 th January, 2007 and likely to remain absent for few days more. I shall resume my duties as soon as I am fit for the same. Formal leave application will be submitted in due course.

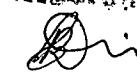
Thanking you

Yours faithfully

Sd/-

(Mrs. Bina Pani Goswami)
Vice Principal,
K.V. Khanapara

Attendor



Advocacy

Dated 21.1.07.

To

The Principal

Kendriya Vidyalaya, Khana Pura.

Sub: Information regarding absence

Respected

Madam,

I have the honour to inform you that I am suffering from acute bronchial asthma since 21st January 2007 and I am under medical treatment. Therefore I am unable to perform my duties since 25th Jan 2007 and likely to remain absent for few days more. I shall resume my duties as soon as I am fit for the same. Formal leave application will be submitted in due course.

Thanking you,

Yours faithfully

(Mrs. Bina Panigrahi)
Vice Principal
K.V. Khana Pura.

KENDRIYA VIDYALAYA SANGATHAN

Regional Office : Guwahati
Jawaharnagar Khanapara, Guwahati-22

F.NO.8-11/KVS(GR)/2005 /15490-92

Dated : 24.11.2005

OFFICE ORDER

Mrs Binapani Goswami, Vice-Principal, KV, Upper Shillong is hereby temporarily deputed to KV, No.2 Tezpur to act as I/C Principal until further orders or till a regular Principal/ Vice-Principal reports for duty whichever is earlier.

She is directed to report for duty at KV No-2 Tezpur w.e.f 15.12.2005.

She is entitled to TA/DA as per KVS rules.

To

(U. N. KHAWAREY)
ASSISTANT COMMISSIONER

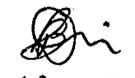
✓ Mrs Binapani Goswami,
Vice-Principal, KV, Upper Shillong

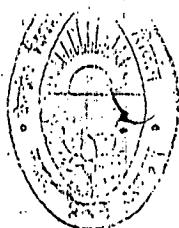
Copy to :-

- (1) The Principal, KV, Upper Shillong. He is requested to relieve Mrs Binapani Goswami, Vice-Principal of his Vidyalaya as per the instruction above.
- (2) The Chairman, VMC, KV, Tezpur No-2 for information.

ASSISTANT COMMISSIONER

Attested


Advocate.



केन्द्रीय विद्यालय

KENDRIYA VIDYALAYA

प्र. वा. क., अप्पर शिलांग, शिलांग-793009
EAC, UPPER SHILLONG, Shillong-793009

2223900 Extn. 2727
STD. Code-0364

principal_kvus@jain.co.in
www.kvacupper.shillong.org

प्रसंग सं

Ref. No. Ref. 1-16/KV-UP/2005 - 2006/

1096 - 96

सिन्हा,
Date....09.12.2005MOVEMENT ORDER

01	Name of employee and designation.	Mrs.Binapani Goswami, Vice Principal
02	Particulars /Purpose	Temporary Deputation.
03	Authority letter.	Kendriya Vidyalaya Sangathan Guwahati Region letter No.F.8- 11/KVS (GR)/2005/15490 -92 Dated 24.11.05.
05	Venue	Kendriya Vidyalaya No.2 Tezpur
06	Date of Movement.	09.12.05 (After noon)
07	Report to	The Chairman, V.M.C. Kendriya Vidyalaya Tezpur No.2
08	T.A./D.A.	As per KVS rules.
09	Any other instruction.	She is directed to report with effect from 12.12.2005 to the Chairman, V.M.C. Kendriya Vidyalaya Tezpur No.2.

To

Mrs.Binapani Goswami,
Vice Principal
Kendriya Vidyalaya
E.A.C. Upper Shillong.

AMZ
(A.K.Mishra)
(Principal)

Copy to:

1. The Assistant Commissioner, Kendriya Vidyalaya Sangathan,
Regional Office, Guwahati. Jawahar Nagar, Khanapara, Guwahati -
Assam. Pin - 781022.
2. The Chairman, Vidyalaya Management Committee, Kendriya
Vidyalaya No.2 Tezpur. Assam.

AMZ
(A.K.Mishra)
(Principal)

No.S.T.D.0364-2560973-2561205-2223900-Extn-2727 - Regd-2561577 (KV CODE 1494)

Affested

Sri
Advocate

KENDRIYA VIDYALAYA SANGATHAN
Regional Office, Jawaharnagar, Khanapara, Guwahati-22
Phone No. 2360105 (AO)/2360106 (EO)/2360107
(FAX)/2360108 (AC).

Ref. No. 8-11/2005-KVS/GR/22045-47

Date : 22/01/2007.

23

OFFICE ORDER.

~~Mrs. Binapani Goswami, Vice-Principal, Kendriya Vidyalaya, Khanapara, is hereby temporarily deputed to Kendriya Vidyalaya, Golaghat to act as I/C Principal until further orders or till a regular Principal joins which ever is earlier.~~

She is directed to report for duty at Kendriya Vidyalaya, Golaghat immediately.

She is entitled to TA/DA as per KVS rules.

Loan

(U.N. Khawarey)
Asstt. Commissioner.

To,

✓ Mrs. Binapani Goswami, Vice-Principal,
 Kendriya Vidyalaya, Khanapara,

Copy to :-

1. The Principal, Kendriya Vidyalaya, Khanapara - She is directed to relieve Mrs. Bina Pani Goswami, Vice-Principal, of her Vidyalaya immediately.
2. The Chairman, VMC, Kendriya Vidyalaya, Golaghat - He is requested to intimate the date of joining of Mrs. Binapani Goswami, Vice-Principal, in his Vidyalaya.

27/01/07

Asstt. Commissioner.

AMCS/003

[Signature]

Advocacy.

To,

Dated: - 30/6/2007

The Assistant Commissioner,
Kendriya Vidyalaya Sangathan,
Guwahati Region,
Jawahar Nagar,
Guwahati-22

(Through the Principal, Kendriya Vidyalaya, Khanapara)

Sub: Prayer for reconsideration of deputation

Ref: Your No. B-11/2005-KVS/GR/22045-47 dated 23-nd June, 2007

Respected sir,

With reference to above, I have the honour to lay before you the following points for your kind consideration and sympathetic action,

That sir, I am a chronic bronchial asthma patient and need constant medical attention. Presently I am suffering from acute attacks since 21 st January, 2007. I have not yet fully recovered from the illness. I am absent in my duties since 22-nd January, 2007. Sudden and acute attacks generally occurs at dead of nights. Medical help, in such case, may not be possible, if I stay alone away from home.

Moreover, my husband is also a rheumatic patient, who needs constant care and attention. It is not for me to leave him alone.

In the circumstances stated above, it is not possible for me to join my new assignment at Golaghat as per your order referred to above.

You are therefore requested kindly to reconsider the order of my deputation and allow me to continue my duties at K.V, Khanapara. It may also be mentioned here that I have no objection on my deputation on such temporary assignments within greater Guwahati.

Thanking you.

Yours faithfully

Sd/-
(Mrs. B.P. Goswami)

Rehman

~~Advocate~~
Sri
Advocate,

To
The Assistant Commissioner,
Kendriya Vidyalaya Sangathan
Guwahati Region,
Jawahar Nagar,
Guwahati - 22
Through the Principal,
(K.V. Jharkhola)

Date 30th Jan, 2007

Sub:- Prayer to re consider
of reputation

Ref:- Your No. B-11/2005-KVS/
GR/22045-47 dated
23rd Jan, 2007.

Respect Sir

With reference to
above, I have the honour
to lay before you the following
points for your kind considera-
and sympathetic order,

That Sir, I am a
chronic bronchial asthma
patient and need constant
medical attention. Presently I
am suffering from acute
attack since 21st Jan, 2007.
I have not yet fully recoverd
contd-

from the illness. I am absent from my duties since 22nd January, 1907. Sudden and acute attacks generally occur at odd moments. Medical help, in such case, may not be possible, if I stay alone away from home.

Moreover, my husband is also a rheumatic patient, who needs constant care and attention. It is not for me to leave them alone.

In the circumstances stated above, it is not possible for me to join my new assignment at Golaghat as per your order referred to above.

Dear Sir, you are therefore advised to kindly reconsider the order. If my debilitation and allow me to continue my duties at K. V. Jhansapara. It may also be mentioned here that you have no objection on my debilitation on such temporary assignments as Guwahati.

Thanking you

Yours faithfully,


30-01-07
B. P. Goswami

-31-

KENDRIYA VIDYALAYA SANGATHAN

REGIONAL OFFICE

Jawahar nagar, khanapara
Guwahati-22

No. F. 2 -44/KVS (GR)/2006/22842-43

Date : 05-02-2007

To,

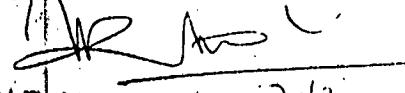
✓ Mrs. B. P. Goswami,
Incharge Principal,
Kendriya Vidyalaya, Golaghat,
C/o Principal, Kendriya Vidyalaya, Khanapara (Assam).

Sub :- Establishment of Central School at Golaghat, Assam.

Sir,

With reference to the Deputy Commissioner, Golaghat letter No. GP. 57/2006/7 dated 19-12-2006 on the subject cited above (copy enclosed), you are requested to take over the temporary building from the District Authority Golaghat, Assam for opening of proposed Kendriya Vidyalaya at Golaghat.

Yours faithfully,

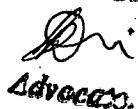

 (N.R. MURALI) 7/2
 EDUCATION OFFICER
 OFFG. ASSTT. COMMISSIONER.

Copy to :-

The Deputy Commissioner,
Golaghat, Assam.

OFFG. ASSTT. COMMISSIONER.

Affected


 Dr.
 A. D. Deka